

Bird's eye view of NGT performance in the last five years

(July, 2018 – July, 2023)

1. National Green Tribunal (NGT) is constituted under the NGT Act, 2010 (the Act), for effective and expeditious disposal of cases relating to environmental protection, conservation of forests and natural resources, compensation to victims of pollution and for restitution of environment. It deals with Original Applications (OAs) against violation of environmental norms and Appeals against decisions of Authorities under the Water, Air, EP and Bio-diversity Acts, under Sections 15 and 16 of the Act respectively.
2. NGT is not bound by the Civil Procedure Code and the rule of evidence under the Evidence Act. Subject to the provisions of the Act, it can evolve its own procedure. It has powers of Civil Court. Its orders are enforceable as decree of civil court and violation of its orders is also punishable offence. It is guided by sustainable development, precautionary principle and polluter pays principle. It is expected to decide cases coming before it expeditiously, preferably within six months.
3. Though all NGT judgements and important administrative orders are on its website, a bird's eye view of NGT performance in the last 5 years is presented in terms of:
 - a. Disposal of cases
 - b. Administrative and procedural initiatives
 - i. Use of Video Conferencing for speedy disposal
 - ii. Special initiative for disposal of five year old and complex cases by a Special Bench

- iii. Court management and case management
- iv. Suo Motu interventions to remedy environmental degradation manifested by online data maintained by statutory regulators
- v. Suo motu interventions for compensation and protection of environment in cases of fatal accidents involving violation of environment safety norms
- vi. Letter petitions
- vii. Monitoring of compliance in some cases under Supreme Court orders - river pollution, waste management, excessive illegal ground water extraction, sand mining, eco sensitive zones, biodiversity protection, wildlife protection, controlling sources of air water and land pollution etc
- viii. Significant interventions to remedy gaps in waste management - three rounds of interaction with Chief Secretaries of all States/UTs and directions
- ix. Interventions in other thematic areas
 - x. Method of application of polluter pays regime
 - xi. Tables, illustrative cases

a. Filing and disposal of cases in the last five years (July, 2018 to July, 2023)

4. In the last five years, the Tribunal received 15132 new cases and disposed of 16042 cases. Law Minister stated in Parliament that NGT decided greater number of cases than institutionⁱ. Out of 16042, chairperson bench disposed of 8419 cases.

b. Some Administrative and procedural Initiatives for speedy disposal

5. One of the reasons which enabled expeditious decisions is some of the administrative initiatives for court management and case management and use of technology, as discussed below.

i. Use of Video Conferencing for speedy disposal

6. NGT has five benches. In the last five years, for substantial period, some of benches remained unmanned, awaiting selection and appointment of members. To meet the situation, even prior to Corona, NGT used video

conferencing to hear cases of unmanned benches.ⁱⁱ This has continued during and post Corona.

ii. Special initiative for disposal of five year old and complex cases by a Special Bench

7. There was a special drive to take up more than five year old cases/ other cases of complex nature.ⁱⁱⁱ Same were taken up by a Special Bench presided by the Chairperson by VC and disposed of. There may be hardly any more than five year case pending in NGT as of now. Where stay of proceedings has been granted in some proceedings, the registry has brought this fact to the notice of registry of concerned Court. This also resulted in disposal of long pending cases due to which some public projects were held up. 275 cases older than five years old cases stand disposed.

iii. Court management and case management

8. A. Case management practice included identification of issue in the very first order itself, defining area of enquiry and scope of proceedings, authority and individual required to remedy the non compliance and seeking pointed information on such narrowed down issue.
9. Other significant initiative is speedy procedure by not depending merely on self-serving pleadings but obtaining independent factual report based on site visit/ground truthing after interaction with stake holders or other verification by credible/multi disciplinary joint Committees comprising statutory regulators and at times headed by former Judges. This enabled

speedy independent ascertainment of factual position leading to speedy disposal.

10. Further, policy of zero adjournment^{iv} was adopted in Court 1 by limiting the cause list to cases ready for disposal, deferring others to suitable dates notified in advance to the parties, on the website. However, it was ensured that no case remained unlisted for more than one year for any reason.

11. The Tribunal also used technology for service of notices through e-mail, requiring all filings only in soft form without any hard copy, placing the reports on websites so as to be accessible^v to all saving time for individual service and individual response.

iv. Suo Motu interventions to remedy environmental degradation manifested by online data maintained by statutory regulators

12. Interventions of NGT include suo motu proceedings^{vi} in situations where environmental degradation is manifested by data on record of statutory regulators such as CPCB like

- 351 polluted river stretches based on online data of water quality maintained by CPCB^{vii}
- 100 polluted industrial areas based on Comprehensive Environmental Pollution Index (CEPI)^{viii} compiled by CPCB
- 134 'Non-Attainment' (air polluted) cities based on online air quality data^{ix}

v. Suo motu interventions for compensation and protection of environment in cases of fatal accidents involving violation of environment safety norms^x

vi. Letter petitions

13. Letter petitions showing serious violations backed by material prima facie warranting interference were also taken up dispensing with the normal procedure.

vii. Monitoring of compliance in some cases under Supreme Court orders – river pollution, waste management, excessive illegal ground water extraction, sand mining, eco sensitive zones, biodiversity protection, wildlife protection, controlling sources of air water and land pollution etc

14. The Tribunal has been monitoring some important issues like rejuvenation of Yamuna and Ganga^{xi} restoration of hazardous waste sites^{xii} and some other cases referred to in later part of this note under orders of Hon'ble Supreme Court.

viii. Significant interventions to remedy gaps in waste management – three rounds of interaction with Chief Secretaries of all States/UTs and directions

15. One of the major interventions is in respect of monitoring *gaps in solid and liquid waste management* (specifically required to be monitored under Supreme Court orders^{xiii}) for which three rounds of interaction were held with the Chief Secretaries of all the States/UTs on days earmarked for the purpose. This aspect was summed up in order dated 18.05.2023 in OA No. 606/2018 and based on data furnished by the Chief Secretaries, compensation of Rs. 79234.36 crores was determined for damage to environment on account of acknowledged gaps in waste management discharge to the extent of 26000 MLD (liquid waste) and 56000 TPD (solid

waste), and 18 crore tonnes of legacy waste. This amount has been required to be kept in ring fenced account for restoration measures as per action plans to be overseen by the Chief Secretaries and further report being considered by the NGT.

ix. Interventions in other thematic areas

16. These include illegal sand mining^{xxiv}, protection of eco-sensitive zones^{xv}, including hills, forests, wildlife habitats, coastal areas^{xvi} wildlife protection^{xvii}, violation of statutory norms by thermal power plants^{xviii}, fly ash management^{xix}, brick kilns^{xx}, stone crushers^{xxi}, industrial pollution^{xxii}, ground water extraction^{xxiii}, rainwater harvesting^{xxiv}, treated water reuse^{xxv}, violations of Coastal Regulation Zone (CRZ) ^{xxvi}, noise pollution^{xxvii}, forest and illegal tree cuttings^{xxviii}, encroachments in flood plains of the rivers and storm water drains^{xxix}, Bio medical waste management^{xxx} electronic and hazardous waste^{xxxi}, plastic waste management^{xxxii}, preparing/updating People's Biodiversity Registers (PBRs), setting up Biodiversity Management Committees (BMCs)^{xxxiii}, and institutional strengthening^{xxxiv}. Tribunal directed preparation of District Environmental Plans^{xxxv} for all Districts and placing progress in execution on websites, action plans for rejuvenation of rivers, for restoring air quality, monitoring of compliance of norms found to be frequently violated and placing the progress on respective websites.^{xxxvi} Interventions of NGT also include directions for capacity building of regulators such as Pollution Control Boards^{xxxvii}, addressing gaps in functioning of SEIAAs^{xxxviii} and other statutory regulators by filling of vacant posts by qualified persons, setting

up laboratories, online monitoring equipments, introducing training^{xxxix} and monitoring mechanism by authorities responsible for ensuring compliance of management norms, action plans for restoration of water quality of polluted rivers^{xl}, protection and restoration of water bodies^{xli} and wetlands^{xlii}, air quality of air polluted cities^{xliii}, overseeing of compliance of environmental safety norms, prevention of industrial accidents, casualties due to explosion in fire cracker shops, mishap in collapse of mines, requiring carrying capacity study by experts and permit activities in polluted areas consistent with such capacity^{xliv}, banning fire crackers in air polluted areas beyond laid down threshold in the interest of public health^{xlv}, management of Bio-medical waste arising out of pandemic treatment (Covid-19)^{xlvi} etc.

x. Method of application of polluter pays regime

17. NGT also used polluter pays principle for past violations so that such violations are not profitable, requiring the recovered compensation for use for restoration of environment. Compensation was required to be worked out broadly on principle of restitution, considering cost of restoration with deterrent element in the light of paying capacity of the violators in the light of nature and extent of violation. Compensation regimes were worked out on study of monetary loss to the environment as per well known norms.

xi. Tables illustrative cases

1. Annexures A and A-1 are tables of particulars of cases referred in this note. This is not exhaustive list as there are large number of other pan-India and individual orders of significance available on NGT website.

2. Annexure B is a list of illustrative cases relating to invocation of compensation regime.

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Annexure A

Sl. No.	Particulars of Order	Substance of directions
1	OA No. 673/2018 In re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB order dated <u>22.02.2021</u>	Directions for preparing action plan in respect of each of the polluted river stretch vetted by CPCB as per model plan, aiming restoration of water quality by preventing discharge of sewage and other waste and taking necessary measures in execution of integrated river rejuvenation plan. Execution to be monitored by Ministry of Jalshakti, CPCB and NMCG at national level and Chief secretaries at State level
2	OA No. 593/2017, Paryavaran Suraksha Samiti & Anr. vs. Union of India & Ors., order dated <u>22.02.2021</u>	Monitored compliance of judgment of the Hon'ble Supreme Court directing establishment and functioning of requisite ETPs/CETPs/STPs within specified time by issuing further directions including levy of compensation for non compliance or delay in compliance
3	OA No. 1038/2018 News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" judgment dated <u>29.08.2022</u>	Directions for action plans for restoring environment quality in 100 polluted industrial clusters by regulating polluted activities by closure till compliance and compensation on polluter pays principle
4	OA No. 681/2018 News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" order dated <u>08.04.2021</u>	Directions for action plans for air pollution and noise pollution control measures as indicated including setting up monitoring stations studying carrying capacity and source appointment and controlling activities beyond carrying capacity
5	OA No. 274/2020 News item published in the "Indian Express" dated 23.11.2020 entitled "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory", Order dated <u>16.08.2021</u>	Directing payment of compensation to the victims and taking measures to prevent violation of norms in future. For more orders on this subject please refer Annexure A-1
6	OA No. 606/2018 Compliance of MSW Rules, 2016 order dated <u>18.05.2023</u>	Monitoring of compliance of norms for scientific handling of Solid and Liquid waste and directed all States/UT's to pay compensation for past violations and to take time bound measures for addressing gaps.
7	OA No. 6/2012 Nizamuddin West Association vs. Union of India & Ors.	Monitoring compliance of directions for rejuvenation of River Yamuna for which high level Committee headed by LG Delhi

	orders dated 27.1.2021 and <u>16.02.2023</u>	comprising all other concerned authorities/regulators
8	OA No. 200/2014 M.C. Mehta vs. Union of India & Ors. order dated <u>22.07.2022</u>	Monitoring compliance of directions for rejuvenation of River Ganga and issuing further directions in the light of review from time to time
9	OA No. 804/2017 Rajiv Narayan & Anr. vs. Union of India & Ors. order dated <u>29.1.2021</u>	Directions issued for compliance of Hazardous and other waste management, Rules 2019
10	OA No. 360/2015 National Green Tribunal Bar Association vs. Virender Singh (State of Gujarat) order dated <u>26.2.2021</u>	Directions for remedial measures against violation of environmental norms in undertaking sand mining
11	OA No. 462/2018 D. V. Girish vs. Union of India & Ors. order dated <u>17.03.2021</u>	Directions for undertaking carrying capacity study of ESZ in every State/UT and necessary regulatory measures in the light thereof
12	OA No. 748/2022 In re: news item published in the Newspaper The Hindu dated 02.10.2022 titled "Over 6,000 trees illegally cut for tiger safari project in Corbett Reserve, says FSI report" order dated <u>21.10.2022</u>	Stopped project on account of illegal cutting of 6000 trees for tiger safari project and directed action against violators and steps for restoration.
13	OA No. 777/2022 In re: Ranthambhore Musical Festival, near the Forest/Sanctuary area order dated <u>7.11.2022</u>	Interfered with proposed musical festival close to Tiger reserve at Ranthambhore, Rajasthan to enforce norms for protection of wildlife and eco-system.
14	OA No. 844/2018 News item published in "The Times of India" Authored by Riyan Ramanath Titled "Hanging live wire kills 7 jumbos in Odisha" order dated <u>16.5.2019</u>	Directed measures to protect elephant corridor and fixed accountability for unfortunate death of 7 elephants due to hanging electric wire
15	OA No. 117/2014 Shantanu Sharma vs. Union of India & Ors. order dated <u>18.01.2022</u>	Direction for remedial action against pollution by Thermal Power Projects and also directed constitution of a fly ash management and utilization Mission to monitor issues relating to fly ash.
16	OA No. 1016/2019 Utkarsh Panwar vs. Central Pollution Control Board & Ors. order dated <u>17.02.2021</u>	Directed regulation of brick kilns in NCR to regulate air pollution
17	OA No. 607/2018 Vinod Kumar Jangra vs. State of Haryana order dated <u>26.10.2021</u>	Directed regulation of stone crushers operating in Charkhi Dadri, Haryana, to maintain air quality
18	OA No. 10/2021 Sanjay Kumar vs. Union of India & Ors.	Directed remedial action against illegal mining at Tehsil Narnaul, District Mahendragarh, Haryana by requiring

	order dated <u>7.4.2022</u>	plantation around mining site, developing rain water harvesting, installation of piezometer to monitor water quality and quantity and other measures.
19	OA No. 449/2019 Tejinder Kumar Jolly & Anr. vs. State of Uttarakhand & Ors. order dated <u>10.5.2022</u>	Directed control/regulation of stone crushers within prohibited distance of siting norms.
20	OA No. 667/2018 Mahendra Singh vs. State of Haryana order dated <u>18.01.2023</u>	Directions to control illegal operation of stone crushers in District Mahendergarh, Haryana
21	OA No. 176/2015 Shailesh Singh vs. Hotel Holiday Regency, Moradabad & Ors. order dated <u>25.2.2022</u>	Directed remedial action against illegal extraction of ground water by hotels for drawing of groundwater for commercial purposes
22	OA No. 384/2019 Mrs. Sunita Pandey & Anr vs. Union of India & Ors. order dated <u>1.2.2021</u>	Directions for remedial action against contamination of groundwater due to Arsenic and for availability of clean drinking water in districts of Uttar Pradesh
23	OA No. 134/2015(EZ), Bishnu Pada Pakhira vs. Union of India & Ors. order dated <u>2.5.2022</u>	Directions to control/regulate construction in no development zone in violation of CRZ notification
24	OA No. 77/2023, AK Shaji vs. Union of India & Anr. order dated <u>17.02.2023</u>	Directions for revision and updation of CZMPs by Coastal States/UTs in a time bound manner.
25	OA No. 519/2016, Hardeep Singh & Ors. vs. SDMC & Ors. order dated <u>3.2.2022</u>	Directions for control of noise pollution
26	OA No. 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. order dated <u>22.01.2021</u>	Directions to remedy pollution of river beas and sutlej
27	OA No. 710/2017, Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors. order dated <u>18.01.2021</u>	Directions for non-compliance of the provisions of Bio-medical Waste Management Rules, 2016
28	OA No. 95/2018, Aryavart Foundation vs. M/s Vapi Green Enviro Ltd. & Ors. order dated <u>24.02.2023</u>	Directions to control discharge of effluents by industries and CETP in Vapi Industrial Cluster in River daman Ganga and drain Bill Khadi and also directed performance audit of PCBs.
29	OA No. 837/2018, Sandeep Mittal vs. Ministry of Environment, Forests & Climate Change & Ors. order dated <u>01.02.2021</u>	Directions for effective monitoring mechanism for compliance of conditions of Environmental Clearance (EC) as per Notification dated 14.09.2006 under the Environment (Protection) Act, 1986.

30	OA No. 360/2018, Shree Nath Sharma vs. Union of India & Ors. order dated <u>17.01.2023</u>	Directions for preparation and updation annually and execution of district environment plans on continuous basis
31	OA No. 347/2016, Chandra Bhal Singh vs. Union of India & Ors., order dated <u>16.12.2020</u>	Directions for compliance of provisions of the Biological Diversity act and rules by setting up BMCs and maintaining PBRs
32	OA No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi vs. Union of India & Ors., order dated <u>18.11.2020</u>	Directions for identification, protection and restoration of water bodies in the country
33	OA No. 19/2021, Sanjay Kumar vs. State of UP & Ors., order dated <u>27.03.2023</u>	Directions to regulate operation of hot mix plants at Noida beyond 'carrying capacity'
34	OA No. 430/2018, M/s Mehdad & Anr. vs. Ministry of Environment, Forests & Climate Change & Ors., order dated <u>23.7.2018</u>	Directions for Protection of coastal stretches hazard line
35	OA No. OA 94/2013, Vikrant Kumar Tongad vs. Delhi Metro Rail Corporation Ltd. order dated <u>17.07.2018</u>	Directions for ground water harvesting systems in every building.
36	OA No. 59/2012, Vikrant Kumar Tongad vs. Union of India & Ors. order dated <u>11.09.2019</u>	Directions to conserve ground water and stoppage of illegal drawal of ground water
37	OA No. 148/2016, Mahesh Chandra Saxena vs. South Delhi Municipal Corporation & Ors., order dated <u>21.09.2020</u>	Directions for utilisation of STP treated water for non potable purposes to save drinking water used for such purposes .
38	EA No. 13/2019 in OA 247/2017, Central Pollution Control Board vs. State of Andaman & Nicobar & Ors., order dated <u>8.1.2021</u>	Directions for compliance of Plastic Waste Management Rules, 2016 (PWM Rules), including Extended Producer Responsibility (EPR) in terms of Rule 9(4)
39	OA No. 351/2019, Raja Murad Bhat vs. State of Jammu and Kashmir & Ors., order dated <u>25.11.2021</u>	Directions to protect Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland in the Union Territory of Jammu & Kashmir and other wetlands throughout India
40	OA No. 249/2020, Tribunal on its own Motion vs Ministry of Environment, Forest & Climate Change & Ors., order dated <u>01.12.2020</u>	Prohibited sale and use fire crackers PAN India where air quality was beyond specified threshold
41	OA No. 180/2021, Mukul Kumar vs. State of Uttar Pradesh & Ors. order dated <u>07.1.2022</u>	Directions inter alia for training to District Magistrate and other concerned officers for effective compliance of Bio-Medical Waste (BMW) Rules, 2016

42	OA No. 72/2020, In re: Scientific Disposal of Bio-Medical Waste arising out of Covid-19 treatment-Compliance of BMW rules-2016, order dated <u>18.1.2021</u>	Directions for managing Bio-Medical waste arising out of handling of COVID-19
43	Appeal Nos. 29 to 31/2022/EZ Conservation Action Trust & Anr., The Ministry of Environment Forest & Climate Change & Ors. Order dated <u>03.04.2023</u>	Related to validity of EC for Islands Integrated Development Project in Great Nicobar Island for development of ports, power plants and township.
44	OA No. 51/2023, In re: News item published in The Tribune dated 16.01.2023 titled "Joshimath disaster a warning for Mussoorie" Order dated <u>31.01.2023</u>	Directions were issued for carrying capacity study of Mussoorie in Uttarakhand in terms of sustainability of constructions and safeguards required to be followed with a view to control and regulate unplanned development.
45	OA No. 353/2022, Kartik Sharma vs. State of Uttarakhand Order dated <u>21.04.2023</u>	Directions to authorities in State of Uttarakhand to control and regulate commercial and construction activities including illegal withdrawal of potable water and waste management at Mussoorie for protection of Mussoorie Lake.
46	OA No. 214/2021, Shailesh Singh vs. Central Pollution Control Board & Ors., Orders dated <u>13.05.2022</u>	Directions issued for compliance off consent conditions and environmental norms in operation of slaughter house at Ghazipur, Delhi.
47	RA No. 17/2022 in OA No. 214/2021, Shailesh Singh vs. Central Pollution Control Board & Ors., order dated <u>04.07.2022</u>	Requirement of 100% recirculation and reuse of treated water by slaughter house, maintaining requisite quality for reuse. Direction also issued for cutting down water requirement.
48	OA No. 635/2017, Ramesh Chand vs. State of Himachal Pradesh & Ors. Order dated <u>14.12.2020</u>	Directions issued for control of illegal construction in Kullu, Manali, Dharamshala and McLeodganj in Himachal Pradesh consistent with carrying capacity of the area.
49	OA No. 389/2018, Court on its own motion vs. State of Himachal Pradesh & Ors. Order dated <u>22.12.2021</u>	Directions issued for remedial steps for maintaining ecology in Manali and Rohtang Pass in H.P. by limiting number of vehicles exploring ropeway and taking measures for waste management and maintaining air and water quality.
50	OA No. 218/2017, Society for Preservation of Kasauli and its Environs (SPOKE) vs. M/s Kasauli Glaxie Resorts Order dated <u>05.10.2018</u>	Directions for protection of fragile ecology of Kasauli town in H.P. in the light of carrying capacity study by controlling the extent of constructions and addressing issues of waste disposal, water valleys, clean fuel, groundwater harvesting, etc.
51	OA No. 312/2016, Dr. Arun Kumar Sharma vs. Ministry of Environment Forests & Climate Change & Anr.	Directions for protection of ESZ Mount Abu in Rajasthan by preventing soil erosion, water and air pollution and

	Order dated <u>10.03.2021</u>	controlling constructions in the light of Expert Committee report.
52	OA No. 178/2022, In re : News item published in The Hindu dated 27.02.2022 titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic" Order dated <u>09.03.2022</u>	Directions for carrying capacity study of important hill towns in all the 12 hill States in the country and adopting necessary mitigation measures to offset adverse impact of tourism activities in such places.
53	OA No. 568/2019, James Jose, Managing Director, CGR Hallmarkers Pvt. Ltd. vs. Govt. of India, Order dated <u>19.01.2021</u>	Directions for control of acidic impact of testing of gold in the light of guidelines issued by CPCB.
54	OA No. 561/2022, Urvashi Shobhna Kachari vs. Union of India & Ors. Order dated <u>08.02.2023</u>	Directions for control of unregulated violations of environmental norms along pilgrim tracks of Kedarnath, Hemkund Sahib, Yamunotri and Gomukh in Uttarakhand in the light of action plan dealing with the issue covering vehicle movement, waste management, etc.
55	OA No.891/2022, Manya Sharma vs. State of Rajasthan, Order dated <u>15.03.2023</u>	Directions for protection of hills in Udaipur area in Rajasthan
56	OA No. 65/2023/EZ, Sachin Mohapatra vs. Bhubaneswar Development Authority & Ors. Order dated <u>12.06.2023</u>	Directions for prevention of unique flora and fauna of Sikharchandi Hill in Khurda, Odisha.
57	OA No. 425/2019, Vijay Kumar vs. State of Himachal Pradesh, Order dated <u>07.09.2020</u>	Directions to Hydro Electric Projects (HEPs) for realising minimum water downstream.
58	Appeal No. 49/2018, Conservation Action Trust & Ors. vs. Union of India & Ors. Order dated <u>27.11.2020</u>	Directions for monitoring impact on environment and public health on account of ship breaking activities consistent with the need for safe and environmentally sound manner of such activities.
59	O.A. No. 295/2016 With Execution Application No. 32/2016, Amresh Singh vs. Union of India & Ors., Order dated <u>29.10.2021</u>	Directions for remedial action in the course of four laning of National Highway from Udampur to Banihal in J&K in the light of EC/FC conditions.
60	Appeal No. 29/2021, Citizens for Green Doon vs. Union of India & Ors., Order dated <u>13.12.2021</u>	Directions for compliance of environmental norms in course of widening and elevated corridor construction of NH-72A between Dehradun and Delhi
61	OA No. 838/2022, Prem Prakash Prajapati vs. Project Director, PIU Sonipat & Ors. Order dated <u>06.03.2023</u>	Directions for compliance of environmental norms in construction of 8-lane Highway No. 44 at Delhi by controlling dust.
62	OA No. 400/2019, Social Action for Forest & Environment (SAFE) vs. Union of India & Ors.	Directions for proper management of End-of-Life Tyres/Waste Tyres in the

	Order dated <u>07.11.2022</u>	light of guidelines on the subject by statutory regulators.
63	OA No. 141/2014, Saloni Singh & Anr. vs. Union of India & Ors. Order dated <u>18.11.2021</u>	Directions to Railway Administration for evolving and executing environment management plan at every railway station, bringing every such station within consent regime for regulation of environmental norms.
64	OA No. 451/2019, Air Marshal Anil Chopra (Report on Environmental Issues, Waste Management- Armed Forces, General issues of Cantonments and lists major military stations and Cantonments of all the state), Order dated <u>24.05.2021</u>	Directions for compliance of environmental norms by establishments of Armed Forces in cantonment, military stations and also at advance locations in the light of identified issues.
65	OA No. 400/2017, Westend Green Farms Society vs. Union of India & Ors., Order dated <u>04.02.2021</u>	Directions for bringing restaurants/hotels/motels/banquets in consent regime for effective compliance of environmental norms including waste management, rain water harvesting, noise control, parking control, energy conservation, etc.
66	OA No. 138/2016 (TNHRC), Stench Grips Mansa's Sacred Ghaggar River Order dated <u>28.10.2020</u>	Directions for control of pollution of river Ghaggar which was highly polluted on account of discharge of waste in Himachal Pradesh, Haryana and Punjab. The issues identified by Expert Committee were directed to be monitored by Chief Secretaries of said States, which was to be further monitored by Central Monitoring Committee (CMC) comprising MoJS, NMCG and CPCB.
67	OA No. 116/2014, Meera Shukla vs. Municipal Corporation, Gorakhpur & Ors. Order dated <u>13.09.2022</u>	Directions for remedial measures against contamination of water bodies and groundwater in and around Gorakhpur District in UP and protecting the Ramgarh Lake, Ami, Rapti and Rohani Rivers by taking identified measures on the subject.
68	EA No. 11/2017 IN O.A. No. 159/2013, All India Lokadhikar Sangathan vs. Govt. of NCT of Delhi & Ors., Order dated <u>21.07.2020</u>	Directions for control of pollution caused by Stainless Steel Pickling (SSP) industries in Delhi and restoring the damage to environment already caused.
69	OA No. 300/2022, In re : News item published in News 18 dated 26.04.2022 titled "Delhi: Massive Fire at Bhalswa Dump Yard, Fourth This Year; 13 Fire Tenders on Spot" OA No. 288/2022, In re : News item published in The Times of India dated 22 nd April, 2022, titled "Delhi: Another	Directions for control of fire incidents at legacy waste sites in Delhi and to prevent release of methane gas in the light of suggestions of Expert Committee, headed by a former High Court Judge.

	long-drawn effort to douse fire at Ghazipur landfill” Order dated <u>16.02.2023</u>	
70	OA No. 286/2022, In re: News item published in The Indian Express dated 20 th April, 2022, titled “7 Charred to death in fire near Ludhiana dumpsite” Orders dated <u>21.04.2022</u> and <u>01.11.2022</u>	Directions for compensation to persons who died on account of fire at garbage dump site at Ludhiana and for adopting measures to prevent such fires and also to clear the legacy waste sites.
71	OA No. 172/2021, Poonam Yadav vs. M/s. Ecogreen Energy Pvt. Ltd. & Ors. Orders dated <u>30.01.2023</u>	Directions for scientific handling disposal of legacy waste sites at Bandhwari landfill site at Gurugram where 33 lacs Metric tonnes of waste had been dumped.
72	OA No. 283/2020, R.S. Virk vs. Central Pollution Control Board, Order dated <u>03.12.2020</u>	Directions for mitigating impact of dust pollution on account of dry sweeping of roads resulting in air pollution.
73	OA No. 989/2018, Shivansh Pandey vs. State of Uttar Pradesh, Order dated <u>16.03.2021</u>	Directions for control of pollution in the course of loading and unloading of cement etc. at and around Railway Godowns, Faizabad in Uttar Pradesh
74	OA No.879/2022, Gauri Maulekhi vs. Union of India & Ors., Order dated <u>03.05.2023</u>	Directions for expanding environmental regulatory framework to control impact of slaughter house activities in the light of Expert Committee report and making EC requirement applicable to establishment or expansion of any large slaughter house.
75	OA No. 22/2020(EZ), Dilip Kumar Samantaray vs. State of Odisha Board & Ors., Order dated <u>15.12.2020</u>	Directions for keeping flood plain zone of Mahanadi river at Cuttack free from encroachment and other activities and using the reclaimed area only for dense forest.
76	OA No. 68/2020/EZ, Pradip Kumar Pattnaik vs. Union of India & Ors., Order dated <u>21.09.2022</u>	Directions for taking steps for protection of floodplain zone of Mahanadi river, reclaimed land was directed to be developed as dense forest
77	OA No. 202/2023, Gaurav Sharma vs. Govt. of NCT of Delhi & Ors. Order dated 03.07.2023	Directions for control of air pollution in and around AIIMS to protect health of indoor and OPD patients, doctors and staff. Further direction for preparing SOP for control of pollution in and outside all government hospitals of district level and above.
78	OA No. 640/2018, Sukhdev Vihar Residents Welfare Association & Ors. vs. State of NCT of Delhi & Ors. Order dated <u>12.04.2021</u>	Direction to maintain Waste to energy plant in working condition in compliance with the standards. Direction also issued to CPCB to issue protocol for operation of such plants.

79.	OA No. 471/2018(EZ), Tribunal on its own motion vs Union of India. Order dated 04.11.2019	Directions to control pollution from Bangladesh with the assistance of Ministry of External Affairs by taking up the issue with authorities in Bangladesh.
80	OA No. 16/2014, Shri Hazi Ariff vs State of U.P. & Ors. Order dated 10.02.2023	Directions to maintain buffer zone of 12 metres from the edge of Sahibabad drain at Ghaziabad.
81	OA No. 300/2020, Tilak Raj vs. Govt. of NCT of Delhi Order dated <u>27.08.2021</u>	Directions to prevent dumping of septage in drains and to take it to designated STP's.
82	OA 19/2021, Sanjay Kumar vs. State of UP & Ors. Order dated <u>27.03.2023</u>	Regulation of hot mix plant in polluted areas in terms of sustaining carrying capacity at Noida.
83.	OA No. 34/2019, Bhag Singh vs. Union of India & Ors Order dated <u>10.07.2019</u>	Prohibiting setting up of stone crushers close to water bodies to control illegal mining.
84	OA No. 429/2016, All India Kalmur People's Front vs. The State of U.P. & Ors Order dated <u>13.07.2018</u>	Prohibiting mining close to Wildlife sanctuary at Kaimur, Bihar.
85.	OA No. 169/2020, Kuldeep Singh vs State of Haryana & Ors. Order dated <u>26.08.2022</u>	Directions against violation of norms by illegal mining in Bhiwani District by M/s Govardhan Mines.
86.	OA No. 154/2020, In re: News item published on 27.07.2020 in the local daily named "Times of India" titled "Forest guard mowed down by 'mining mafia' in Sariska" Order dated <u>28.01.2022</u>	Directions to ensure safety of regulators engaged in control of mining at Sariska in Rajasthan.
87.	OA No. 203/2021, Devidas Khatri vs. Union of India & Ors Order dated <u>01.08.2022</u>	Directions with regard to control of illegal mining of silica at Prayagraj in UP
88.	OA No. 248/2022, In re: News item published in The Hindu dated 27.03.2022 titled "Digging up the Chambal" Order dated <u>06.02.2023</u>	Directions to control illegal mining at junction of three states - Uttar Pradesh, Madhya Pradesh and Rajasthan by inter state coordination.
89.	OA No. 134/2015, Friends through its General Secretary vs. Ministry of Water Resources Order dated <u>01.12.2021</u>	Directions to regulate use of RO where TDS level is within limits to prevent wastage of water.
90.	OA No. 94/2013, Vikrant Kumar Tongad vs. Delhi Metro Rail Corporation Ltd Order dated <u>17.07.2018</u>	Directions for setting up rain water harvesting systems and providing information about service providers on the website.
91,	OA No. 458/2017, Harinder Dhingra VS International Recreation & Amusement Ltd. & Ors Order dated <u>11.09.2019</u>	Directions for developing a model for linking rain water harvesting systems to water supply system on the pattern of connection of solar energy to electricity grids.

92.	OA 597/2019, Rajendra Tyagi & Anr vs. Union of India & Ors Order dated <u>31.08.2020</u>	Control of wastage of water from overhead tanks.
93.	OA 147/2021, Mahesh Chandra Saxena vs. The Chief Secretary, Govt. of NCT of Delhi & Ors. Order dated <u>10.12.2021</u>	Direction to monitor compliance of norms in functioning of rain water harvesting systems.
94.	OA 94/2021, Haider Ali vs. Union of India & Ors. Order dated <u>15.04.2021</u>	Prohibiting use of fresh water in playgrounds and instead use of treated water to ensure water availability for drinking purposes.
95.	OA No. 89/2021, Varun vs. Govt. of NCT of Delhi & Ors Order dated <u>08.04.2021</u>	Directions against illegal drawl of groundwater by hotels in Paharganj.
96.	EA No. 16/2019, Indian National Trust for Art & Cultural Heritage Ishika vs. Govt. of NCT of Delhi & Ors. Order dated <u>16.02.2023</u>	Rejuvenation of Najafgarh Jheel by preparing EMP by inter state committee of Delhi and Haryana.
97.	OA No. 1020/2019, News item Published in "Hindustan Times" Authored by Rakesh Goswami Titled Sambhar's ecology among worst: Report Order dated <u>18.03.2021</u>	Directions to take measures to prevent death of migratory birds at Sambhar lake Jaipur.
98.	OA No. 125/2017, Court on its own Motion vs. State of Karnataka Order dated <u>12.03.2021</u>	Restoration of Bellandur lake under the oversight of a former Supreme Court Judge.
99.	OA No. 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors Order dated <u>22.01.2021</u>	Directions for revival of water bodies in Delhi in terms of recommendation of expert committee headed by a former High Court Judge.
100.	Appeal No. 112/2018, University of Delhi vs. Ministry of Environment Forest and Climate Change & Ors. Order dated <u>20.01.2021</u>	Quashing of EC for constructing multi-story housing project near Delhi University area on account of adverse impact on air and water.
101.	OA No. 199/2021, Saviour Park Apartment Owners Association vs. State of Uttar Pradesh & Ors. Order dated <u>04.05.2022</u>	Direction to ensure that group housing societies set up requisite STP's in terms of EC conditions and not to connect sewage of the societies to the main sewer line which was already overloaded.
102.	OA No. 229/2013, Giriraj Parikrama Sanrakshan Sansthan & Ors. vs. Department of Environment & Forests & Ors. Order dated <u>18.03.2021</u>	Directions to maintain environmental norms at Giriraj Parikrama, Mathura
103.	OA No. 61/2019, Gram Pradhan & Residents of Tapoban vs. State of Uttarakhand Order dated <u>25.03.2021</u>	Directions to take precautions in setting up hydro power project in eco sensitive Chamoli District to prevent any disaster.
104.	OA No. 334/2019, Ram Avatar Yadav vs. Union of India & Ors Order dated <u>17.11.2020</u>	Directed action against illegal use of forest land by Haryana Police.

105.	OA No. 1030/2018, News item published in "The Times of India" Authored by Vijay Pinjarkar Titled "String of new road projects in Maha to cut off tiger corridors" Order dated <u>07.07.2020</u>	Directions to leave tiger corridors while constructing highways.
106.	OA No. 123/2018, Sidhgarbyang Kalyan Sewa Samiti vs. State of Uttarakhand & Ors. Order dated <u>16.09.2020</u>	Directions to maintain CETP at ELDECO SIDCUL industrial Park to control industrial pollution in Uttarakhand.
107.	OA No. 67/2020, Nathan Chaudhary vs. State of GNCTD & Ors. Order dated <u>09.04.2021</u>	Directions to control spent catalysts of refinery.
108.	OA No. 801/2018, Jasmeet Singh vs. State of Himachal Pradesh Order dated <u>06.04.2022</u>	Directions to prevent antibiotic residue discharge in rivers Balad, Sirsa and Sutlej at Baddi Industrial area in Himachal.
109.	OA No. 465/2019, Kulwinder Singh Sandhu & Ors. vs. Ram Murti & Ors. Order dated <u>15.04.2021</u>	Directions to regulate Caracas disposal at Ladhawal, District Ludhiana.
110.	OA No. 894/2018, Belvedere Tower Condominium Association (Regd.) vs. State of Haryana & Ors. Order dated <u>12.02.2019</u>	Directions to lay down siting criteria for petrol pumps with reference to distance from residential or other sensitive establishments.
111.	OA No. 125/2018, Arvind Pundalik Mhatre vs. Ministry of Environment and Forest & Climate Change & Ors. Order dated <u>13.02.2023</u>	Directions to control industrial pollution at Taloja Industrial area to prevent pollution of Kasradi river at Mumbai.
112.	OA No. 738/2018, Satpal Singh, Sarpanch, Gram Panchayat Singhpura Sithna, Panipat vs. Indian Oil Corporation Ltd. Panipat Refinery Order dated <u>22.03.2021</u>	Directions for control of pollution by IOC refinery at Panipat.
113.	OA No.639/2018, Shailesh Singh vs. State of Haryana & Ors. Order dated <u>23.03.2021</u>	Monitoring mechanism for compliance of norms of red and orange categories of industries to prevent pollution.
114.	OA No. 64/2016(WZ), Akhil Bhartiya Mengela Samaj Parishad vs. Maharashtra Pollution Control Board Order dated <u>24.01.2022</u>	Directions to prevent industrial pollution at Tarapur near Bombay.
115.	OA No. 211/2018, Navroz Mody vs. Union of India & Ors. Order dated <u>01.11.2018</u>	Directions for remediation of mercury contaminated sites at Tamil Nadu.
116.	OA No. 169/2021, H. C. Arora vs. State of Punjab & Ors. Order dated <u>31.03.2022</u>	Direction to remedy ground water pollution on account of industrial activity discharging chemicals.
117.	OA No. 46/2020, Shailesh Singh vs. Union of India & Ors. Order dated <u>26.06.2020</u>	Directions to restrict pesticide affecting human health.
118.	OA No. 676/2018, Akash Vashishtha vs. Union of India & Ors. Order dated <u>24.09.2018</u>	Prohibiting immersion of non eco friendly idols in water.

119.	OA No. 62/2021, Kapil Dev vs. State of Punjab & Ors. Order dated <u>10.03.2021</u>	Prohibiting use of cement close to the roots of the trees obstructing their growth and stability.
120.	M.A. No. 24/2020 in OA No. 60/2018, Mr. Rajiv Dutta vs. Union of India & Ors. Order dated <u>27.02.2020</u>	Directions to control forest fires in Uttarakhand.
121.	EA No. 19/2023 in OA No 384/2016, Khalid Ashraf & Anr. vs. Union of India & Ors. Order dated <u>31.05.2023</u>	Direction to prohibit use of nylon or synthetic thread in kite flying.
122.	EA No. 12/2019 in OA No. 215/2014, Aditya N. Prasad & Ors. vs. Union of India & Ors. Order dated <u>15.12.2020</u>	Directions to augment staff strength for effective protection of forest in Delhi.
123.	EA No. 04/2020 in OA No. 356/2013, S.K. Goyal vs. Chairperson, CPCB & Ors. Order dated <u>18.03.2021</u>	Directions to regulate pollution from locomotive engines and to notify standards on the subject.
124.	OA No. 147/2016, Aditya N. Prasad & Ors vs. Union of India & Ors Order dated <u>28.09.2018</u>	Directions for installing vapor recovery system at fuel stations.
125.	OA No. 242/2021, Satish Govind vs. President and Secretary, Windsor Park Residents Welfare Association & Anr. Order dated <u>01.11.2022</u>	Directions for control of pollution from DG sets.
126.	OA No 143/2016(WZ), Dileep Nevatia vs. Union of India, Secretary MoEF& CC & Anr Order dated <u>19.04.2022</u>	Directions to lay down norms for indoor air quality.
127.	OA No. 46/2018 Nuggehalli Jayasimha Vs. Government of NCT of Delhi Order dated <u>08.10.2020</u>	Directions for enforcement of environmental norms in functioning of dairies.

Annexure A-1

Sl. No.	OA No., Case Title and order date
1	News item published in the local daily "Economic Times" dated 30.06.2020 titled "Another Gas Leakage at Vizag Factory kills two, critically injures four...", OA No. 106/2020 decided on <u>22.12.2020</u> .
2	News item published in the "Indian Express" dated 01.07.2020 titled "Tamil Nadu Neyveli boiler blast: 6 dead, 17 injured", OA No. 108/2020, Order dated <u>22.12.2020</u> .

3	News item published on 13.07.2020 in the local daily named "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported", OA No. 134/2020, Order dated <u>22.12.2020</u> .
4	News item published in the "Times of India" dated 20.11.2020 entitled "Six killed as blast tears through Malda Plastic recycling factory", OA No. 272/2020, Order dated <u>18.12.2020</u> .
5	News item published in the "Indian Express" dated 23.11.2020 entitled "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory", OA No. 274/2020, Order dated <u>16.08.2021</u> .
6	In RE: News item published in the local daily "Indian Express Sunday Express" dated 28.06.2020 titled "Gas Leak in Agro Company Claims life of one", O.A No. 107/2020, Order dated <u>08.01.2021</u> .
7	In re : News item published in Navbharat Times dated 24.12.2020 titled "Gas leaks in IFFCO Plant, 2 Officers dead", O.A. No. 04/2021, Order dated <u>04.06.2021</u> .
8	In re: News item published in The Indian Express dated 07.01.2021 titled "Four workers dead due to toxic gas leak in Rourkela Steel Plant", O.A. No. 09/2021, Order dated <u>11.02.2021</u> .
9	In re: News item published in The News Indian Express dated 12.02.2021 titled "At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured", O.A. No. 44/2021, Order dated <u>16.05.2023</u> .
10	In re: News item published in Times Now News dated 23.02.2021 titled "Karnataka: Six killed in quarry blast in Hirenagavalli, Chikkaballapur", O.A. No. 59/2021 decided on <u>22.04.2022</u> .
11	In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant", O.A. No. 60/2021, Order dated <u>14.12.2021</u> .
12	In re: News item published in The Times of India dated 28.02.2021 titled "Delhi : Man charred to death as illegal factory catches fire", O.A. No. 65/2021, Order dated <u>31.08.2021</u> .
13	In re: News item published in The Hindu dated 14.03.2021 titled "Safety lapses led to reactor blast at pharma unit", OA No. 79/2021 decided on <u>31.08.2021</u> .
14	In Re: News item published in the "Indian Express" dated 04.11.2020 titled "Ahmedabad: Nine killed as godown collapses after factory blast", OA No. 258/2020, Order dated <u>23.03.2021</u> .
15	In re: News item published in The Times of India dated 08.06.2021 titled "18, mostly women, killed in fire at Pune chemical unit" OA 130/2021 decided on <u>01.02.2022</u> .
16	Rakesh Suresh Chandra Kapadia v. Gujarat Pollution Control Board & Ors., OA No. 31/2021 (WZ), Order dated <u>08.11.2021</u> .

17	In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured", OA No. 134/2021, Order dated <u>25.06.2021</u> .
18	In re: News item published in The Indian Express dated 12.07.2021 titled "Six killed in factory fire: Owner held, raids on to nab second accused", OA No. 171/2021, Order dated <u>07.09.2021</u> .
19	In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat", OA No. 05/2022, Order dated <u>18.01.2022</u> .
20	In re: News item published in India Today dated 26.12.2021 titled "7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered", OA No. 02/2022, Order dated <u>22.04.2022</u> .
21	In re: News item published in The Economic Times dated 21.12.2021 titled "3 dead, 44 injured in flash fire at IOC's Haldia refinery", OA No. 440/2021, Order dated <u>07.01.2022</u> .
22	In re: News item published in The Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine landslide", OA No. 01/2022, Order dated <u>26.08.2022</u> .
23	In re: News item published in The Tribune dated 22.02.2022 titled "7 killed in blast at firecrackers factory in Himachal Una", OA No. 143/2022, Order dated <u>08.03.2022</u> .
24	In re: News item published in Hindustan Times dated 05.03.2022 titled "Bhagalpur: 14 dead in firecracker unit blast", OA 198/2022, Order dated <u>27.05.2022</u>
25	In re: News item published in The Times of India dated 12th April, 2022, titled "Six killed in chemical factory blast in Gujarat", OA No. 272/2022 Order dated <u>29.08.2022</u> .
26	In re: News item in NDTV dated 14.04.2022 titled "6 killed, 12 injured after fire breaks out at Andhra Pradesh Pharma Unit", OA No. 284/2022, Order dated <u>21.09.2022</u> .
27	In re: News item published in The Indian Express dated 20th April, 2022, titled "7 Charred to death in fire near Ludhiana dumpsite", OA No. 286/2022, Order dated <u>01.11.2022</u>
28	In re: News item published in The Times of India dated 19.04.2022 titled "5 labourers from Bengal die in M'ru fish plant", OA No. 285/2022, Order dated <u>26.04.2022</u>
29	In re: News item published in The Times of India dated 26.04.2022 titled "Haryana: Massive Fire at garbage mound in Manesar, 2 dead",

	OA No. 303/2022, Order dated <u>20.07.2022</u>
30	In re: News item published in The Indian Express dated 05.06.2022 titled “12 dead in fire at Hapur factory that ‘produced firecrackers illegally’ : ‘Saw people with burns jumping into drains”, OA No. 450/2022, Order dated <u>12.07.2022</u>
31	In re: News item published in The Times of India dated 28.04.2022 Titled “Massive fire breaks out at Meerut Chemical factory; no casualties reported”, OA No. 304/2022, Order dated <u>18.10.2022</u>
32	In re: News item published in Hindustan Times dated 03.06.2022 titled “178 women workers fall ill after gas leak in Andhra’s Visakhapatnam”, OA No. No. 448/2022, Order dated <u>18.01.2023</u>
33	In re : News item published in The Hindu dated 25.07.2022 titled “Explosion in Bihar illegal firecracker unit kills five”, OA No. 545/2022, Order dated <u>13.09.2022</u>
34	In re: News item published in Pragativadi dated 04.06.2022 titled “Huge Explosion at Chemical Company in Gujarat’s Vadodara”, OA No. 447/2022, Order dated <u>05.07.2022</u>
35	In re : news item in NDTV dated 11.09.2022 titled “4 Killed, 20 injured and several missing after Surat Factory Fire”, OA No. 671/2022, Order dated <u>23.09.2022</u>
36	K. Saravanan vs. State of Tamil Nadu, OA No. 66/2022, Order dated <u>16.01.2023</u>
37	In re : News item published in The Indian Express dated 01.11.2022 titled Delhi : 2 dead in factory fire in Delhi’s Narela, OA No. 804/2022, Order dated <u>23.11.2022</u>
38	In re: News report published in the Newspaper The Hindu dated 15.11.2022 titled “Stone quarry collapses in Mizoram, 12 feared dead”, OA No. 846/2022, Order dated <u>23.01.2023</u>
39	In re : News item published in The Hindu dated 23.12.2022 titled “One killed, four injured in fire at NLC Thermal Plant”, OA No. 919/2022, Order dated <u>18.01.2023</u>
40	In re: News item published in The Hindu dated 02.01.2023 titled “2 workers killed, 17 injured in Nashik Chemical Factory fire”, OA No. 28/2023, Order dated <u>23.01.2023</u>
41	In re : News item published in Business Standard dated 09.02.2023 titled “Blast at JSPL’s Raigarh plant kills two workers, two others injured”, OA No. 110/2023, Order dated <u>28.02.2023</u>
42	In re : News item published in Newspaper The Hindu dated 10.02.2023 titled “7 asphyxiated while cleaning edible oil tank at factory in Andhra Pradesh’s Kakinada District”,

	OA No. 111/2023, Order dated <u>28.02.2023</u>
43	In re: news item in NDTV dated 28.02.2023 titled “2 Dead, 2 Injured in Explosion at Gujarat Pharma Company”, OA No. 150/2023, Order dated <u>15.03.2023</u>
44	In re: News item published in The Indian Express dated 07.01.2022 titled “Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat”, M.A. No. 46/2022 In OA No. 05/2022, Order dated <u>24.03.2023</u>
45	In re: News item published in Newspaper The Hindu dated 07.03.2023 titled “Three children die during illegal mining in West Bengal”, OA No. No. 204/2023, Order dated <u>28.03.2023</u>
46	In re: news item published in The Indian Express dated 14.03.2023 titled “Ludhiana: Three workers dead, two critical as fire breaks out in hosiery factory”, OA No. 220/2023, Order dated <u>29.03.2023</u>
47	In re : News item published in Nav Bharat Times dated 17.03.2023 titled (Sambhal cold storage collapsed incident, death reached at 8, 11 rescued, yet many labourers buried under the debris”, OA No. 233/2023, Order dated <u>06.04.2023</u>
48	In re: News item in ABP News dated 22.03.2023 titled “Nine Dead, Several injured in explosion at Firecracker Unit in Kanchipuram”, OA No. 251/2023, Order dated <u>11.04.2023</u>
49	In re: News item published in Newspaper The Hindu dated 17.03.2023 titled “Massive fire in Secunderabad Complex, 6 die of Suffocation” OA No. 247/2023, Order dated <u>11.04.2023</u>
50	In re: News item published in India Today dated 30.04.2023 titled “3 minors among 11 dead in Ludhiana gas leak, Punjab govt. announces Rs 2 lakh ex-gratia”, OA No. 327/2023, Order dated <u>02.05.2023</u>
51	In re: News item in India TV dated 02.12.2022 titled “Chhattisgarh: Seven dead as part of limestone mine collapse in Bastar Village”, OA No. 885/2022, Order dated <u>17.05.2023</u>

Annexure B

Illustrative cases of application of Polluter Pays principle (Other than compensation of Rs. 79234.36 crores for gaps in waste management mentioned in para 15 and in the matters of accidents mentioned in Annexure A-1)

Sl. No.	Case Details	Issue	Amount of EC
1	OA No. 661/2018 Praveen Kakar vs Ministry Of Environment And ... <u>Order dated 04.07.2022</u>	Construction project encroaching and illegally constructing upon green belt and area meant for roads, open spaces, schools and other public amenities obstructing flow of drainage, sewage and water outlets causing water logging etc	i. EC of 153.5 crores on M/s. Ansal Properties and Infrastructure Ltd ii. EC of 2 crore on TCPD Gurgaon
2	OA No. 34(THC)/2014 Digvijay Singh vs State of Rajasthan <u>Order dated 25.02.2022</u>	Pollution by industrial units and local bodies by discharging industrial and municipal untreated/partially treated effluent in the River Luni, River Badi and River Jojri	i. EC on Rajasthan Industrial & Investment Corporation of 2 crores ii. EC on local bodies of District Barmer and Jodhpur of 2 crores
3	APPEAL NO. 18/2020 Waris Chemicals Pvt Ltd vs Uttar Pradesh Pollution Control <u>Order dated 16.01.2023</u>	Against order dated 28.05.2020 issued by Regional Officer, Uttar Pradesh Pollution Control Board, Kanpur Dehat imposing EC of Rs.46,67,80,837.50.	EC on Appellant of Rs 25,39,68,750
4	OA No. 178/2023 In re: news item published in The Hindu dated 06.03.2023 titled "Kochi chokes as fire at waste dump still rages; govt. asks people to stay indoors" <u>Order dated 17.03.2023</u>	suo-motu in the light of captioned media report of serious environmental emergency caused due to fire at waste dump site in Kochi	EC of 100 crores on Kochi Municipal Corporation
5	OA No. 10/2021 Sanjay Kumar Vs Union of India & Ors <u>Order dated 11.11.2022</u>	illegal mining by M/s Nimawat Granite Private Limited at Plot No. 03, Tehsil Narnaul, District Mahendragarh, Haryana in violation of EC/consent terms and environmental norms	Interim compensation on PP of 3 crores
6	OA No. 329/2021 Devanshu Bose vs Agra Development Authority <u>Order dated 18.01.2023</u>	failure of the State authorities to prevent discharge of sewage on open land from 'Nalanda Town', a housing colony developed by a Builder at Shamshabad Road area of Agra, Uttar Pradesh.	EC of 2 crores over and above 25 lakhs levied before on Agra Development Authority
7	Appeal No. 15/2020	Against order dated 28.05.2020,	EC of Rs.

	Amelia Textiles & Chemicals Pvt ... vs Uttar Pradesh Pollution Control . <u>Order dated 16.01.2023.</u>	passed by Regional Officer, Uttar Pradesh Pollution Control Board, Kanpur Dehat, computing environmental compensation of Rs. 39,98,57,850/	11,92,50,000/- on Appellant
8	OA No. 654/2022 Priyadarshini Colony Sector D ... vs State Of Uttar Pradesh. <u>Order dated 13.02.2023</u>	violation of environmental norms in shifting the dumping zone and garbage lying on the dumping site at Bandha Road, Faizzullaganj, Priyadarshini Colony, Sector-D, Lucknow.	Interim compensation of 10 crores on Lucknow municipal corporation
9	OA No. 817/2022 Suo Motu Action In Illegal Dumping ... vs Union Of India <u>Order dated 02.05.2023</u>	violation of environmental norms by dumping of coal in 35 bighas area in the vicinity of residential area at Krishnashila Railway siding, Bina, Shaktinagar, District Sonbhadra, UP.,	EC of 10 crores on Northern Coal Field
10	OA No. 19/2021/EZ Ravi Shankar Mandal vs Ministry Of Environment Forest. <u>Order dated 27.02.2023</u>	Operation of railway coal stockyard in the densely populated area of Rasikpur, Ward No. 1, Dumka in Jharkhand in violation of environmental norms resulting in continuing damage to the environment	EC of 10 crores on railways
11	OA No. 558/2022 Salman Qasmi vs State Of Rajasthan. <u>Order dated 12.04.2023</u>	violation of environmental norms by industries engaged in textile printing business in District Jaipur, Rajasthan, adversely affecting the water quality of Dravyavati River and quality of vegetables and other crops grown on nearby farms.	Interim compensation of 100 crores on State of Rajasthan
12	OA No. 884/2022 Sanjeev Kumar vs Uttar Pradesh Pollution Control . <u>Order dated 03.05.2023</u>	against violation of environmental norms by the project proponents (PPs) in developing construction projects at Ghaziabad, U.P. Main violations alleged are inadequacy of plantations and sewage treatment plants resulting in continuing damage to environment and public health.	EC of 50 crores on PP's
13	OA No. 28/2023 In re: News item published in The Hindu dated 02.01.2023 titled "2 workers killed, 17 injured in Nashik Chemical Factory fire" <u>Order dated 23.01.2023</u>	initiated suo motu in the light of captioned media report of death of two workers and injury to 17 others at chemical factory at Nashik, Maharashtra on account of blast in the reactors in the factory of M/s Jindal Poly Films, the Project Proponent (PP).	EC on PP of 25 crores
14	OA No. 147/2022 Krishna Das K V vs State Of Kerala.	failure of statutory and administrative authorities in the State of Kerala to take remedial	EC of 10 crores on State of Kerala

	<u>Order dated 22.03.2023</u>	action for protecting Ashtamudi Wetland and Vambanad-kol wetland, which are Ramsar sites in Kollam district of Kerala	
15	OA No. 448/2022 In re : News item published in Hindustan Times dated 03.06.2022 titled "178 women workers fall ill after gas leak in Andhra's Visakhapatnam" <u>Order dated 18.01.2023</u>	initiated suo-motu in view of captioned media report about gas leak at Visakhapatnam, Andhra Pradesh, affecting the health of 178 women workers.	EC of 10 crores on PP
16	OA No. 64/2019/WZ Akhil Bhartiya Mangela Samaj ... vs Maharashtra Pollution Control <u>Order dated 24.01.2022</u>	grievance of discharge of untreated effluents into Arabian Sea at Navapur, and into creeks and nallas in the vicinity,	i. EC of 2 crores on Maharashtra Industrial Development Corporation ii. Total EC of 279 crores on multiple industries
17	OA No. 66/2019/WZ Kumar City Residents ... vs Kumar Urban Development Pvt. Ltd. <u>Order dated 13.05.2022</u>	complaint that respondents 1 to 3 have cut standing trees; diverted storm water drain by constructing concrete slab work and constructed residential accommodations without grant of Environmental Clearance causing degradation and damage to environment	i. EC of 33.75 crores on Kumar Urban Development Pvt. Ltd. ii. EC of 2 crores on Pune Municipal Corporation
18	APPEAL NO. 17/2020 Heilgers Chem Pvt Ltd vs Uttar Pradesh Pollution Control . <u>Order dated 15.12.2022</u>	order dated 28.05.2020 passed by Regional Officer, UP Pollution Control Board to deposit environmental compensation of Rs. 53,34,23,812.50 in respect of its unit at Khan Chandpur, Rania, Kanpur Dehat.	EC of Rs. 25,52,34,375/ on Appellant
19	APPEAL NO. 14/2020 Chandni Chemicals Pvt Ltd vs Uttar Pradesh Pollution Control. <u>Order dated 05.12.2022</u>	Against order dated 28.05.2020 issued by Regional Officer, Uttar Pradesh Pollution Control Board, Kanpur Dehat demanding a sum of Rs. 39,98,57,850/- towards environmental compensation	EC of Rs. 23,09,31,000/ on Appellant
20	APPEAL NO. 16/2020 Rukmini Chemicals Ltd vs Uttar Pradesh Pollution Control. <u>Order dated 05.12.2022</u>	Against order dated 28.05.2020 passed by Regional Officer, Uttar Pradesh Pollution Control Board, computing and demanding environmental compensation of Rs. 46,67,80,837.50/-	EC of Rs. 13,69,56,375/- on Appellant
21	OA No. 155/2020 Manorama Sharma & Anr vs Tdi Infrastructure Ltd. <u>Order dated 15.07.2022</u>	dumping of untreated sewage and release of polluted waste water in open and surrounding area of village Nangal Kalan,	i. EC of Rs. 72 Crores on M/s. TDI Infrastructure Ltd. for TDI Kingsbury

		encroaching illegally upon agricultural canal by residents of the project	<p>Apartments), G.T. Road, Sonipat</p> <p>ii. EC of 10.8 crores M/s. TDI Infrastructure Ltd. for My Floor 2, Sector-60, Sonipat</p> <p>iii. EC of 12.28 crores on M/s. TDI Infrastructure Ltd. for Tuscan City, Sector-58, Sonipat</p> <p>iv. EC of 17.1 crores on M/s. Parker Estate Development Pvt. Ltd., Sector-61, Kundli, Sonipat</p> <p>v. EC of 40.48 crores on M/s. CMD Built-Tech Pvt. Ltd. (Ushay Towers), (now Pardesi Developers Pvt. Ltd.) Sector-61, Kundli, Sonipat</p> <p>vi. EC of 1 crore on M/s. Narang Constructions Pvt. Ltd., Sector-62, Kundli, Sonipat</p>
22	OA No. 490/2019 T.S. Singh vs State Of Uttar Pradesh. <u>Order dated 14.09.2022.</u>	failure of the authorities in the State of UP, particularly those in Districts Pratapgarh, Rai Bareilly and Jaunpur in preventing discharge of untreated sewage into Sai River	EC of 100 crores on State of Uttar Pradesh
23	OA No. 172/2021 Poonam Yadav vs Ms Ecogreen Energy Private. <u>Order dated 23.09.2022</u>	failure to maintain environmental norms for handling and disposing legacy municipal solid waste dump site to the prejudice of environment and public health and also adjoining forest areas.	EC of 100 crores on State of Haryana
24	OA No. 272/2020 In re: News item published in The Times of India dated 12th April, 2022, titled "Six killed in chemical factory blast in Gujarat" <u>Order dated 29.08.2022</u>	suo motu proceedings based on captioned media report to the effect that six persons died in an explosion at a chemical factory	EC of Rs. 1,74,83,800/ to be recovered
25	OA No, 226/2020 Om Puri & Ors vs Hindustan Zinc Ltd.	violation of environmental norms by Hindustan Zinc Ltd., Udaipur, Rajasthan in executing mining	EC of Rs. 25 crores on Hindustan Zinc Ltd.

	<u>Order dated 02.02.2022</u>	lease of Lead, Zinc and associated minerals at villages Agucha, Rampura, etc., Tehsil Hurd, District Bhilwada, Rajasthan	
26	OA No. 301/2021 Joginder Bhandari Vs. Union Territory of Jammu & Kashmir. <u>Order dated 17.02.2022.</u>	against unscientific muck dumping in Arzi Nallah by AFCONS Infrastructure Limited at Pakal Dul Hydroelectric Project in District Kishtwar, J&K, resulting in damage to the environment.	EC of Rs. 1 crore each on M/s. AFCONS Infrastructure Limited and M/s. L&T Limited
27	OA No. 241/2021 Raja Muzaffar Bhat vs. Union of India & Ors. <u>Order dated 14.10.2022.</u>	failure to prevent discharge of sewage and dumping of solid waste into river Doodh Ganga and Mamath Kull in violation of provisions of the Water (Prevention and Control of Pollution) Act, 1974.	i. EC of 32 Crore for discharge of untreated sewage in the drain. ii. EC of Rs.3 crore for failure to process solid waste
28	OA No. 125/2018 Arvind Pundalik Mhatre vs. Ministry of Environment and Forest & Climate Change & Ors. Interim compensation vide order <u>dated 11.04.2018</u> Further compensation imposed vide <u>order dated 17.08.2018</u> and Compensation imposed on MIDC vide <u>order dated 03.09.2019.</u>	pollution caused by the discharge of industrial effluents in Taloja industrial area on the outskirts of Mumbai on account of failure to scientifically manage the common effluent plant	i. Interim compensation of 5 crores to be deposited by CETP operator vide order dated 11.04.2018 ii. Further compensation of 5 crores imposed on CETP operator for failure to abate pollution iii. Compensation of 5 crores imposed on MIDC
29	OA No. 110/2012/THC Threat to life arising out of coal mining in south garo hills district vs. State of Meghalaya & Ors. <u>Order dated 04.01.2019 .</u>	subject of restoration of environment and rehabilitation of victims on account of illegal and unscientific Rat Hole mining in the State of Meghalaya.	Interim compensation of 100 crores imposed on State of Meghalaya
30	OA No. 916/2018 Sobha Singh & Ors. vs. State of Punjab & Ors. <u>Order dated 14.11.2018.</u>	remedial action for pollution of Rivers Sutlej and Beas in the State of Punjab	Compensation of 50 crores on State of Punjab for discharge of untreated effluents in river Sutlej and Beas.
31	OA No. 125/2017 Court on its own Motion vs. State of Karnataka. <u>Order dated 06.12.2018.</u>	contamination of water bodies at Bengaluru - Bellandur lake, Agara lake and Varthur lake inter-alia, on account of discharge of untreated sewage and other effluents from residential/commercial/industri	i. State Government to deposit 500 crore in an escrow account for execution of action plan ii. State government

		al buildings	to deposit 50 crores with CPCB iii. BBMP to deposit 50 crores. iv. BWSSB to deposit 25 crores
32	OA NO. 549/2019 Mahakar Singh vs. State of Uttar Pradesh. <u>Order dated 07.02.2023</u>	Violation of various environmental norms by Project Proponent	EC of 113.25 crores on M/s. Uppal Chadha Hi Tech Developers Pvt. Ltd
33	OA No. 667/2018 Mahendra Singh vs. State of Haryana & Ors. <u>Order dated 18.01.2023</u>	violation of norms and extraction of ground water in the water deficient area of District Mahendragarh, Haryana (dark zone)	Total EC of 68 crores levied on 343 Stone Crushers (20 lakh per stone crusher)
34	OA No. 170/2021 Noorul Sehar Lari vs. State of U. P. & Ors. <u>Order dated 10.10.2022.</u>	Grievance in this application is against discharge of untreated sewage at Lar, District Deoria, UP on open land having Khasra No. 1712 with area of 0.1980 hectares	EC of 7.5 crores on State of Uttar Pradesh.
35	Appeal No. 29/2021 Citizens for Green Doon vs. Union of India & Ors. <u>Order dated 13.12.2021.</u>	Matters involve common and overlapping issue of validity of diversion of forest land for non-forest purpose and cutting of trees for widening and elevated corridor construction for a part of NH 72A between Dehradun and Delhi, (Ganeshpur to Dat Kali Temple) KM 16.00 to KM 33.00 (New Change KM 0.000 to 16.160).	EC of 1 crore on NHAI

ⁱ <https://economictimes.indiatimes.com/news/india/ngts-case-disposal-rate-higher-than-filing-rate-govt/articleshow/93215089.cms?from=mdr>
<https://bwlegalworld.businessworld.in/amp/article/NGT-s-Case-Disposal-Rate-Higher-Than-Filing-Rate-Govt/29-07-2022-439517/>

ⁱⁱ https://greentribunal.gov.in/sites/default/files/office_orders/Notice%20dated%2011.04.2022.pdf

ⁱⁱⁱ https://greentribunal.gov.in/sites/default/files/office_orders/The_Court_Proceedings.pdf

^{iv} https://greentribunal.gov.in/sites/default/files/office_orders/Office%20Order%20dated%2020th%20February,%202020%20new.pdf

^v https://greentribunal.gov.in/sites/default/files/office_orders/Office%20Order%2020.2.2020_0.pdf

^{vi} https://greentribunal.gov.in/sites/default/files/office_orders/Office%20Order%20dated%2012.06.2021.pdf

^{vii} OA No. 673/2018, In re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB, order dated [22.02.2021](#)

^{viii} OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", judgment dated [29.08.2022](#)

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- ^{ix} OA No. 681/2018, News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" order dated [08.04.2021](#).
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1. News item published in the local daily "Economic Times" dated 30.06.2020 titled "Another Gas Leakage at Vizag Factory kills two, critically injures four...", OA No. 106/2020 decided on 22.12.2020.
 2. News item published in the "Indian Express" dated 01.07.2020 titled "Tamil Nadu Neyveli boiler blast: 6 dead, 17 injured", OA No. 108/2020 decided on 22.12.2020.
 3. News item published on 13.07.2020 in the local daily named "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported", OA No. 134/2020 decided on 22.12.2020.
 4. News item published in the "Times of India" dated 20.11.2020 entitled "Six killed as blast tears through Malda Plastic recycling factory", OA No. 272/2020 decided on 18.12.2020.
 5. News item published in the "Indian Express" dated 23.11.2020 entitled "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory", OA No. 274/2020 decided on 16.08.2021.
 6. In RE: News item published in the local daily "Indian Express Sunday Express" dated 28.06.2020 titled "Gas Leak in Agro Company Claims life of one", O.A No. 107/2020 decided on 08.01.2021.
 7. In re : News item published in Navbharat Times dated 24.12.2020 titled "Gas leaks in IFFCO Plant, 2 Officers dead", O.A. No. 04/2021 decided on 04.06.2021.
 8. In re: News item published in The Indian Express dated 07.01.2021 titled "Four workers dead due to toxic gas leak in Rourkela Steel Plant", O.A. No. 09/2021 decided on 11.02.2021.
 9. In re: News item published in The News Indian Express dated 12.02.2021 titled "At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured, O.A. No. 44/2021 decided on 16.05.2023.
 10. In re: News item published in Times Now News dated 23.02.2021 titled "Karnataka: Six killed in quarry blast in Hiremagavalli, Chikkaballapur", O.A. No. 59/2021 decided on 22.04.2022.
 11. In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant", O.A. No. 60/2021 decided on 14.12.2021.
 12. In re: News item published in The Times of India dated 28.02.2021 titled "Delhi : Man charred to death as illegal factory catches fire", O.A. No. 65/2021 decided on 31.08.2021.
 13. In re: News item published in The Hindu dated 14.03.2021 titled "Safety lapses led to reactor blast at pharma unit", OA No. 79/2021 decided on 31.08.2021.
 14. In Re: News item published in the "Indian Express" dated 04.11.2020 titled "Ahmedabad: Nine killed as godown collapses after factory blast", OA No. 258/2020 decided on 23.03.2021.
 15. In re: News item published in The Times of India dated 08.06.2021 titled "18, mostly women, killed in fire at Pune chemical unit", OA 130/2021 decided on 01.02.2022.
 16. Rakesh Suresh Chandra Kapadia v. Gujarat Pollution Control Board & Ors., OA No. 31/2021 (WZ), decided on 08.11.2021.
 17. In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured", OA No. 134/2021 decided on 25.06.2021.
 18. In re: News item published in The Indian Express dated 12.07.2021 titled "Six killed in factory fire: Owner held, raids on to nab second accused", OA No. 171/2021 decided on 07.09.2021.
 19. In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat", OA No. 05/2022 decided on 18.01.2022.
 20. In re: News item published in India Today dated 26.12.2021 titled "7 dead in boiler explosion at noodle factory in Bihar's Muzaffarpur, probe ordered", OA No. 02/2022 decided on 22.04.2022.
 21. In re: News item published in The Economic Times dated 21.12.2021 titled "3 dead, 44 injured in flash fire at IOC's Haldia refinery", OA No. 440/2021 decided on 07.01.2022.
 22. In re: News item published in The Indian Express Newspaper dated 02.01.2022 titled "Four killed in Haryana mine landslide", OA No. 01/2022 decided on 26.08.2022.
 23. In re: News item published in The Tribune dated 22.02.2022 titled "7 killed in blast at firecrackers factory in Himachal Una", OA No. 143/2022 decided on 08.03.2022.
 24. In re: News item published in Hindustan Times dated 05.03.2022 titled "Bhagalpur: 14 dead in firecracker unit blast", OA 198/2022 decided on 27.05.2022.
 25. In re: News item published in The Times of India dated 12th April, 2022, titled "Six killed in chemical factory blast in Gujarat", OA No. 272/2022 decided on 29.08.2022.
 26. In re: News item in NDTV dated 14.04.2022 titled "6 killed, 12 injured after fire breaks out at Andhra Pradesh Pharma Unit", OA No. 284/2022 decided on 21.09.2022.

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27. *In re: News item published in The Indian Express dated 20th April, 2022, titled "7 Charred to death in fire near Ludhiana dumpsite", OA No. 286/2022 decided on 01.11.2022*
 28. *In re: News item published in The Times of India dated 19.04.2022 titled "5 labourers from Bengal die in M'lru fish plant", OA No. 285/2022 decided on 26.04.2022*
 29. *In re: News item published in The Times of India dated 26.04.2022 titled "Haryana: Massive Fire at garbage mound in Manesar, 2 dead", OA No. 303/2022 decided on 20.07.2022*
 30. *In re: News item published in The Indian Express dated 05.06.2022 titled "12 dead in fire at Hapur factory that 'produced firecrackers illegally' : 'Saw people with burns jumping into drains", OA No. 450/2022 decided on 12.07.2022*
 31. *In re: News item published in The Times of India dated 28.04.2022 Titled "Massive fire breaks out at Meerut Chemical factory; no casualties reported", OA No. 304/2022 decided on 18.10.2022*
 32. *In re: News item published in Hindustan Times dated 03.06.2022 titled "178 women workers fall ill after gas leak in Andhra's Visakhapatnam", OA No. No. 448/2022 decided on 18.01.2023*
 33. *In re : News item published in The Hindu dated 25.07.2022 titled "Explosion in Bihar illegal firecracker unit kills five", OA No. 545/2022 decided on 13.09.2022*
 34. *In re: News item published in Pragativadi dated 04.06.2022 titled "Huge Explosion at Chemical Company in Gujarat's Vadodara", OA No. 447/2022 decided on 05.07.2022*
 35. *In re : news item in NDTV dated 11.09.2022 titled "4 Killed, 20 injured and several missing after Surat Factory Fire", OA No. 671/2022 decided on 23.09.2022*
 36. *K. Saravanan vs. State of Tamil Nadu, OA No. 66/2022 decided on 16.01.2023*
 37. *In re : News item published in The Indian Express dated 01.11.2022 titled Delhi : 2 dead in factory fire in Delhi's Narela, OA No. 804/2022 decided on 23.11.2022*
 38. *In re: News report published in the Newspaper The Hindu dated 15.11.2022 titled "Stone quarry collapses in Mizoram, 12 feared dead", OA No. 846/2022 decided on 23.01.2023*
 39. *In re : News item published in The Hindu dated 23.12.2022 titled "One killed, four injured in fire at NLC Thermal Plant", OA No. 919/2022 decided on 18.01.2023*
 40. *In re: News item published in The Hindu dated 02.01.2023 titled "2 workers killed, 17 injured in Nashik Chemical Factory fire", OA No. 28/2023 decided on 23.01.2023*
 41. *In re : News item published in Business Standard dated 09.02.2023 titled "Blast at JSPL's Raigarh plant kills two workers, two others injured", OA No. 110/2023 decided on 28.02.2023*
 42. *In re : News item published in Newspaper The Hindu dated 10.02.2023 titled "7 asphyxiated while cleaning edible oil tank at factory in Andhra Pradesh's Kakinada District", OA No. 111/2023 decided on 28.02.2023*
 43. *In re: news item in NDTV dated 28.02.2023 titled "2 Dead, 2 Injured in Explosion at Gujarat Pharma Company", OA No. 150/2023 decided on 15.03.2023*
 44. *In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat", M.A. No. 46/2022 In OA No. 05/2022 decided on 24.03.2023*
 45. *In re: News item published in Newspaper The Hindu dated 07.03.2023 titled "Three children die during illegal mining in West Bengal", OA No. No. 204/2023 decided on 28.03.2023*
 46. *In re: news item published in The Indian Express dated 14.03.2023 titled "Ludhiana: Three workers dead, two critical as fire breaks out in hosiery factory", OA No. 220/2023 decided on 29.03.2023*
 47. *In re : News item published in Nav Bharat Times dated 17.03.2023 titled (Sambhal cold storage collapsed incident, death reached at 8, 11 rescued, yet many labourers buried under the debris)", OA No. 233/2023 decided on 06.04.2023*
 48. *In re: News item in ABP News dated 22.03.2023 titled "Nine Dead, Several injured in explosion at Firecracker Unit in Kanchipuram", OA No. 251/2023 decided on 11.04.2023*
 49. *In re: News item published in Newspaper The Hindu dated 17.03.2023 titled "Massive fire in Secunderabad Complex, 6 die of Suffocation" OA No. 247/2023 decided on 11.04.2023*
 50. *In re: News item published in India Today dated 30.04.2023 titled "3 minors among 11 dead in Ludhiana gas leak, Punjab govt. announces Rs 2 lakh ex-gratia", OA No. 327/2023, order dated 02.05.2023*
 51. *In re: News item in India TV dated 02.12.2022 titled "Chhattisgarh: Seven dead as part of limestone mine collapse in Bastar Village", OA No. 885/2022 decided on 17.05.2023*
- ^{xi} OA No. 200/2014, M.C. Mehta vs. Union of India & Ors., order dated [22.07.2022](#)
- OA No. 6/2012, Nizamuddin West Association vs. Union of India & Ors., orders dated 27.1.2021 and [16.02.2023](#)
- ^{xii} OA No. 804/2017, Rajiv Narayan & Anr. vs. Union of India & Ors., order dated [29.1.2021](#)
- ^{xiii} Almitra Patel [2.9.2014](#) WP888/1996, Paryagaran Suraksha, (2017) 5 SCC 326,

xiv OA No. 360/2015, National Green Tribunal Bar Association vs. Virender Singh (State of Gujarat), order dated [26.2.2021](#)

xv OA No. 462/2018, D. V. Girish vs. Union of India & Ors., order dated [17.03.2021](#)

xvi OA No. 430/2018, M/s Mehdad & Anr. vs. Ministry of Environment, Forests & Climate Change & Ors., order dated [23.7.2018](#)

OA No. 77/2023, AK Shaji vs. Union of India & Anr., order dated [17.02.2023](#)

xvii OA No. 748/2022, In re: news item published in the Newspaper The Hindu dated 02.10.2022 titled "Over 6,000 trees illegally cut for tiger safari project in Corbett Reserve, says FSI report", order dated [21.10.2022](#)

OA No. 777/2022, In re: Ranthambhore Musical Festival, near the Forest/Sanctuary area, order dated [7.11.2022](#)

OA No. 844/2018, News item published in "The Times of India" Authored by Riyan Ramanath Titled "Hanging live wire kills 7 jumbos in Odisha", order dated [16.5.2019](#)

xviii OA No. 117/2014, Shantanu Sharma vs. Union of India & Ors. , order dated [18.01.2022](#)

xix OA No. 117/2014, Shantanu Sharma vs. Union of India & Ors. , order dated [18.01.2022](#)

xx OA No. 1016/2019, Utkarsh Panwar vs. Central Pollution Control Board & Ors., order dated [17.02.2021](#)

OA No. 607/2018, Vinod Kumar Jangra vs. State of Haryana, order dated [26.10.2021](#)

xxi OA No. 10/2021, Sanjay Kumar vs. Union of India & Ors., order dated [7.4.2022](#)

OA No. 449/2019, Tejinder Kumar Jolly & Anr. vs. State of Uttarakhand & Ors., order dated [10.5.2022](#)

OA No. 667/2018, Mahendra Singh vs. State of Haryana, order dated [18.01.2023](#)

xxii OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", judgment dated [29.08.2022](#)

xxiii OA No. 176/2015, Shailesh Singh vs. Hotel Holiday Regency, Moradabad & Ors., order dated [25.2.2022](#)

OA No. 384/2019, Mrs. Sunita Pandey & Anr vs. Union of India & Ors., order dated [1.2.2021](#)

xxiv OA No. OA 94/2013, Vikrant Kumar Tongad vs. Delhi Metro Rail Corporation Ltd. order dated [17.07.2018](#)

OA No. 59/2012, Vikrant Kumar Tongad vs. Union of India & Ors. order dated [11.09.2019](#)

OA No. 458/2017, Delhi Development Authority & Ors. Vs. Harinder Dhingra order dated [11.09.2019](#)

xxv OA No. 148/2016, Mahesh Chandra Saxena vs. South Delhi Municipal Corporation & Ors., order dated [21.09.2020](#)

OA No. 606/2018, Compliance of MSW Rules, 2016, order dated [18.05.2023](#)

xxvi OA No. 134/2015(EZ), Bishnu Pada Pakhira vs. Union of India & Ors., order dated [2.5.2022](#)

OA No. 77/2023, AK Shaji vs. Union of India & Anr., order dated [17.02.2023](#)

xxvii OA No. 519/2016, Hardeep Singh & Ors. vs. SDMC & Ors., order dated [3.2.2022](#)

xxviii OA No. 748/2022, In re: news item published in the Newspaper The Hindu dated 02.10.2022 titled "Over 6,000 trees illegally cut for tiger safari project in Corbett Reserve, says FSI report", order dated [21.10.2022](#)

xxix OA No. 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors., order dated [22.01.2021](#)

OA No. 200/2014, M.C. Mehta vs. Union of India & Ors., order dated [22.07.2022](#)

OA No. 6/2012, Nizamuddin West Association vs. Union of India & Ors., orders dated 27.1.2021 and [16.02.2023](#)

xxx OA No. 710/2017, Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors., order dated [18.01.2021](#)

xxxi OA No. 804/2017, Rajiv Narayan & Anr. vs. Union of India & Ors., order dated [29.1.2021](#)

xxxii Execution Application No. 13/2019 in OA 247/2017, Central Pollution Control Board vs. State of Andaman & Nicobar & Ors., order dated [8.1.2021](#)

xxxiii OA No. 347/2016, Chandra Bhal Singh vs. Union of India & Ors., order dated [16.12.2020](#)

xxxiv OA No. 95/2018, Aryavart Foundation vs. M/s Vapi Green Enviro Ltd. & Ors., order dated [24.02.2023](#)

OA No. 837/2018, Sandeep Mittal vs. Ministry of Environment, Forests & Climate Change & Ors., order dated [01.02.2021](#)

xxxv OA No. 360/2018, Shree Nath Sharma vs. Union of India & Ors., order dated [17.01.2023](#)

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- ^{xxxvi} OA No. 593/2017, Paryavaran Suraksha Samiti & Anr. vs. Union of India & Ors., order dated 22.02.2021
- ^{xxxvii} OA No. 95/2018, Aryavart Foundation vs. M/s Vapi Green Enviro Ltd. & Ors., order dated 24.02.2023
- ^{xxxviii} OA No. 837/2018, Sandeep Mittal vs. Ministry of Environment, Forests & Climate Change & Ors., order dated 01.02.2021
- ^{xxxix} OA No. 95/2018, Aryavart Foundation vs. M/s Vapi Green Enviro Ltd. & Ors., order dated 24.02.2023
- ^{xl} OA No. 673/2018, In re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB, order dated 22.02.2021
- ^{xli} OA No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi vs. Union of India & Ors., order dated 18.11.2020
- ^{xlii} OA No. 351/2019, Raja Murad Bhat vs. State of Jammu and Kashmir & Ors., order dated 25.11.2021
- ^{xliii} OA No. 681/2018, News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" order dated 08.04.2021.
- ^{xliv} OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", judgment dated 29.08.2022
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- ^{xlv} OA No. 249/2020, Tribunal on its own Motion vs Ministry of Environment, Forest & Climate Change & Ors., order dated 01.12.2020
- ^{xlvi} OA No. 180/2021, Mukul Kumar vs. State of Uttar Pradesh & Ors. order dated 07.1.2022
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